

FIR No.128/09
Case No.67572/16
PS Punjabi Bagh
State vs. Smt. Santosh Sharma etc.

26.08.2020

Present: Ld. APP for the State.

Sh. R. K. Bedi, Ld. Counsel for the accused J. C. Tyagi.

Sh. S. S. Sharma, Son of the complainant.

Presence of other accused persons could not be procured on the Cisco webex meet app. Matter is at the stage of clarifications in terms of previous order and this is required from all the concerned involved in present case. In the interest of justice, no adverse order is being passed today.

At request, be put up for purpose fixed on 28.09.2020.

Shortest possible date is being given as per stage of the case.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
26.08.2020

Inquest Proceedings
DD No.18A dated 01.12.18
Case No.
PS Hari Nagar

26.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 15.04.2020 for 26.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Present matter is listed for procuring reports from doctors during the course of recording of their evidence, however, due to Covid-19 duties, they are not available today. In the interest of justice and further, as per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 29-09-2020. Shortest possible date is being given.

(MANU VEDWAN)

MM-01(West)/THC:Delhi

26.08.2020